



भारतीय दूरसंचार विनियामक प्राधिकरण
TELECOM REGULATORY AUTHORITY OF INDIA
भारत सरकार/Government of India



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Date: 27.01.2016

To

The Joint Wireless Advisor
Department of Telecommunications
Ministry of Communication & Information Technology
Sanchar Bhawan, New Delhi.

Subject: TRAI Recommendation charging of liberalization of Administratively allocated spectrum

Ref: DoT letter No.J-14025/2012-CDMA dated 30th December, 2015 regarding charging for liberalization of administratively allocated spectrum.

DOT letter No.L-14006/06/2015-NTG dated 9th July 2015 and 16-10-2015 seeking TRAI's recommendations on the reserve price for auctions of right to use of spectrum 700 Mhz, 800 Mhz, 900 Mhz, 1800 Mhz, 2100 Mhz, 2300 Mhz and 2500 Mhz bands.

Sir,

With reference to above, undersigned is directed to intimate that TRAI has already sent its recommendations on the reserve price for auctions of right to use of spectrum 700 Mhz, 800 Mhz, 900 Mhz, 1800 Mhz, 2100 Mhz, 2300 Mhz and 2500 Mhz bands on 27.01.2016.

In view of the aforementioned recommendations, the Authority recommends that in LSAs where auction determined prices of the spectrum band is not available, following approach may be adopted for price to be charged for liberalisation of the administratively allocated spectrum in various bands:

- (i) As an interim measure, recommended Reserve Price by the Authority in the current recommendation may be taken as provisional price for liberalisation of the administratively allocated spectrum; and
- (ii) subsequent to the ensuing auction and with the availability of auction determined price, provisional price already charged can be suitably adjusted with the auction determined price.

Yours sincerely,


(A.K. Dhingra)
Joint Advisor (F&EA)